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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 26th April, 1979.

NOTIFICATION
INCOME TAX

No. 2776 (F.No. 404/22 (TRO-W.B.)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue and Insurance No. 952 (F.No. 404/77/75-ITCC) dt. 4.7.75 namely; In the said Notification for the words "S/Shri U.S.Saha, S.C.Paria, G.D.Dutta, J.B.Biswas, A.K.Bhattacharyya, P.K.Mondal, A.Deb Biswas, A.Majumdar, S.K.Dutta, Biman Chaudhury, S.K.Poddar, N.C.Nath, S.K. Mukherjee, B.B.Pal, A.B.Nag, M.L.Saha and S.Biswas" the words and letters "G.D.Dutta, A.K.Bhattacharyya, S.K.Dutta, A.B.Nag, M.L.Saha and S.Biswas" shall be substituted.

Sd/-

(H. VENKATARAMAN)

Deputy Secretary to the Government of India.

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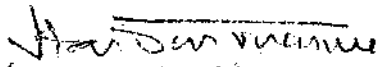
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* SHARMA *